

sees arising out of such settlements. In the circumstances, the question of refunding of tax already paid by such persons does not arise.

(b) Does not arise.

Uniform Sales Tax and Excise Duties

*102. **Shri Easwara Iyer:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 1800 on the 9th September, 1957 and state:

(a) whether Government have taken any further steps to introduce uniform rates of Sales Tax and Excise duties; and

(b) if so, the details of the proposals and the items expected to be covered by the uniform rates?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). The proposals are still under consideration and are being processed in consultation with State Governments

Land Survey of Tripura

*103. **Shri Bangshi Thakur:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Government of India have approved a scheme of general land survey of Tripura;

(b) whether an amount of rupees 1 crore and 33 lakhs has been sanctioned for this purpose;

(c) whether it is also a fact that the survey is being hampered for want of technical personnel; and

(d) if so, whether the Government of India contemplate to establish a Survey School in Tripura?

The Minister of State in Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Yes.

(c) Yes.

(d) No. Such a school does not appear necessary, since the required staff is being arranged by loan from

other States and by on-the-job training of the local staff.

Central Advisory Board for Tribal Welfare

*104. { **Shri B. S. Murthy:**
Shri Heda:

Will the Minister of Home Affairs be pleased to state:

(a) the items discussed at the meeting of the Central Advisory Board for Tribal Welfare held in New Delhi on the 13th October, 1957; and

(b) the decisions taken thereon?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). A copy of the minutes of the meeting giving the items discussed and decisions taken, is laid on the Table of of the Lok Sabha [See Appendix I, annexure No. 27.]

Manganese Ore in Andhra

*105 **Shri Balarama Krishnaiah:** Will the Minister of Steel, Mines and Fuel be pleased to state whether Government have any proposal to make use of the low grade Manganese Ore obtaining in Cheepurapalli area of Srikakulam district in Andhra Pradesh?

The Minister of Mines and Oil (Shri K. D. Malaviya): It is too early as yet to say what use will be made of the low grade manganese ore found in the Cheepurapalli area since the investigations into the beneficiation of these ores being conducted by the Indian Bureau of Mines in collaboration with the National Metallurgical Laboratory will take time to complete.

Hindi

*106. { **Shri Parulekar:**
Shri Sanganna:

Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of Central grants sanctioned for the propagation of

Hindi to the different States for 1955-56 and 1956-57;

(b) the amount actually utilised by each State; and

(c) the reasons given by the State Governments for non-utilisation of the funds in full?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See appendix I, annexure No. 28.]

हिमाचल प्रदेश में पंचायतें

*१०७. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश में पंचायत राज अधिनियम के अन्तर्गत न्याय पंचायतें काम करने लग गई हैं;

(ख) यदि नहीं, तो उस के क्या कारण हैं; और

(ग) उन के कब से काम आरम्भ करने की सम्भावना है?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री वातार) : (क) जी नहीं ।

(ख) तथा (ग). हिमाचल प्रदेश पंचायत राज अधिनियम १९५२ के मूल में न्याय पंचायतों के लिये पंच ग्राम सभा द्वारा चुने गये दस नामों की सूची में से निर्धारित प्राधिकारी द्वारा नामजद किये जाने की व्यवस्था थी । इस के विरुद्ध बहुत से प्रतिवेदन आये और उमालिये न्याय पंचायत के निर्माण को स्थगित कर दिया गया । १९५६ में अधिनियम में संशोधन किया गया और अब यह व्यवस्था है कि ग्राम सभायें अपने सदस्यों में से न्याय पंचायत के लिये पन्द्रह सदस्य चुनेंगी । अधिनियम के अन्तर्गत नियम बना दिये गये हैं तथा ग्राम पंचायतों के चुनाव हो रहे हैं और इस के बाद न्याय पंचायतों के चुनाव होंगे ।

Report on the Second General Elections

*108. Shri Shivananjappa: Will the Minister of Law be pleased to state:

(a) whether the Chief Election Commissioner has submitted a report on the Second General Elections held in India recently;

(b) if so the main features of his report; and

(c) if the reply to part (a) above be in the negative when the report is likely to be submitted?

The Minister of Law (Shri A. K. Sen): (a) No; Sir.

(b) Does not arise.

(c) By the middle of next year.

Exploitation of Copper Pyrites

*109. Shri Mohamed Imam: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the amount that has been spent on prospecting of Copper Pyrites Mines at Hingalodal Chitaldrug District in Mysore State so far; and

(b) the result of this prospecting?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). No prospecting has been done for Copper Pyrites in this area, but a sum of Rs 1,06,000 has been spent so far on prospecting for Iron Pyrites which has resulted in establishing reserves of the order of 1½ million tons.

आगत सेवा दल

*११०. { श्री हरिदचन्द्र शर्मा :
श्री ई० एम० राव :
श्री अनारायण दास :
श्री राधा रामः

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अब तक किन-किन राज्यों में आगत सेवा दल स्थापित किये गये हैं ;